COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 261 OF 2016 & IA NO. 546 OF 2016

Dated: 2nd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

SEI Kathiravan Power Pvt. Ltd. ... Appellant(s)

Vs.

TANGEDCO & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.1 & 2

Mr. M.Sethu Ramalingam for R.3

ORDER

Learned counsel for respondent Nos. 1 & 2 seeks two weeks time to file reply. He may file the same on or before 17.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.06.2017 after serving copy on the other side.

List the matter on <u>17.07.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt